

Indian Delegation to the Twelfth World Health Assembly held at Geneva in May, 1959 [Placed in Library, See No LT-1597/59]

NOTIFICATION ISSUED UNDER MOTOR VEHICLES ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of Notification No F 12(142)/55-Transport, dated the 9th July, 1959, published in Delhi Gazette [Placed in Library, See No LT-1598/59]

NOTIFICATION ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A M Thomas): Sir, I beg to lay on the Table a copy of Notification No G S R. 980, dated the 24th August, 1959, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library, See No LT-1599/59]

12.27 hrs

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha —

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th September, 1959, has passed the enclosed motion referring the Orphanages and other Charitable Homes (Supervision and Control) Bill, 1959, by Shri Kailash Bihari Lall, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to provide for the supervision and control of orphanages, homes for neglected

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women or children and other like institutions and for matters connected therewith be referred to a Joint Committee of the Houses consisting of 30 members, 10 members from this House, namely —

Dr W S Barlingay, Shri Deol kinandan Narayan, Shrimati Savitry Devi Nigam, Shri Ram Sahai, Shri M H Samuel, Shri D A. Mirza, Shri N C Sekhar, Shri Kamta Singh, Shri V Venkataramana, Shri Kailash Bihari Lall

and 20 members from the Lok Sabha,

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee,

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make,

that the Committee shall make a report to this House by the first day of the next session; and

that this House recommends to the Lok Sabha that Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

12.28 hrs

ACCIDENT TO HOIST CHAMBER IN NANGAL

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): Sir, in continuation of the statement, I made on 2nd September, 1959, I wish to bring to the notice of the House that the Board of Consultants, Bhakra Dam met on the 6th September, 1959 under the chairmanship of Dr A. N. Khosla to consider the measures to be